

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 606
IB-824/ND/2022
IA/2618/2024

IN THE MATTER OF:
Bank of Maharashtra

...PETITIONER

Vs.

Mr. Ram Kumar Bansal

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 10.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Applicant
For the RP

:Adv Raman Tomar.
:Adv. Nibruti Samal and Adv. Sohaib
Khan.

For the Respondent/PG

:Adv. Niharika Gulati

ORDER

IA/2618/2024

Ld. Counsel on behalf of the Resolution Professional is present. Ld. Counsel on behalf of the Personal Guarantor is present and submitted that they have filed their reply to the report, however, the reply is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects so that the same is reflected on the e-portal.

Ld. Counsel on behalf of the Financial Creditor is also present. List the matter on **13.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)